

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-1005/ND/2019**

**IN THE MATTER OF:**

**M/s. Om Trans Logistics Ltd.**

**...PETITIONER**

**Vs.**

**M/s. JMD Global Forwarders INC Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 10.12.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :Ms. Mahe Zehra, Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. No one has appeared on behalf of the corporate-debtor. Even on the earlier occasions no one has represented the corporate-debtor. The corporate-debtor's reply is taken on record. Let registry may serve notice on the corporate-debtor for his appearance and to contest the matter if he desires to contest filing which the matter will be proceeded in his absence and based on the strength of the written submissions/reply made by him in the matter. Post the matter to 07.01.2020.

**(V.K. Subburaj)**  
**Member (T)**

**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)